



ITEM NO.1

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1278/2023

RAVINDRA SINGH & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

[ONLY IA NO. 202660/2026 IS LISTED UNDER THIS ITEM]

IA No. 202660/2026 - GRANT OF BAIL

Date : 23-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For Appellant(s) Mr. Sukumar Patjoshi, Sr. Adv.
Mr. Niranjan Sahu, AOR
Mrs. Prabhati Nayak, Adv.
Mr. Umakant Misra, Adv.
Mr. Debabrata Dash, Adv.
Ms. Apoorva Sharma, Adv.
Ms. Aditi Gouda, Adv.
Mr. Subhagya Ranjan Pati, Adv.
Ms. Jyotsna Vyas, Adv.
Mr. Raina Anand, Adv.
Mr. Gopi Goyal, Adv.

Ms. Charu Ambwani, AOR
Mr. Jagjit Singh Chhabra, AOR

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR
Mr. Varun Yadav, Adv.

Mr. Babul Kumar, Adv.
Mr. Yuvraj Singh, Adv.
Mr. Azeem Khan, Adv.
Mr. Arularasan S, Adv.
Mr. Ravi Vashisht, Adv.
Ms. Anupma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. IA No. 202660 of 2026 is moved for suspension of sentence and grant of bail to appellant No.1 - Ravindra Singh, on the ground that similarly placed co-appellants, namely Shailendra Singh and Narendra Singh, have already been granted bail *vide* order dated 13.07.2026, and the case of the appellant No.1 - Ravindra Singh is similar.
2. Mr. Babul Kumar, learned counsel appearing for the legal heirs of the deceased victim, would submit that the appellant No.1 - Ravindra Singh has earlier misused liberty and has also threatened the son of the deceased. Therefore, he is not entitled to be released on bail.
3. Having heard learned counsel for the parties, we are of the considered view that appellant No. 1 - Ravindra Singh, aged 72 years, deserves to be released on bail for the reason that co-appellants Shailendra Singh, aged 77 years, and Narendra Singh, aged 76 years, were released on bail on the ground of their age and incarceration for about 9 years and more.
4. Appellant No.1 - Ravindra Singh has also suffered more than 9 years of jail sentence (with remission) and he is also aged about 72 years. It is also to be seen that the main accused Jai Deo Singh has already been granted pardon by Hon'ble Governor of the State of Uttar Pradesh.
5. Accordingly, we direct that the sentence imposed

upon appellant No.1 - Ravindra Singh, shall remain suspended and he shall be released on bail pending hearing of this appeal, subject to such terms and conditions as may be imposed by the trial court.

6. IA No. 202660/2026 is allowed.

7. Considering the apprehension raised by the son of the deceased victim, we further direct that appellant No.1 - Ravindra Singh shall mark his appearance before the concerned police station between 11:00 AM to 1:00 PM on the first Monday of every month during pendency of this appeal, and he shall not indulge in any other criminal activity.

8. List the appeal for hearing in due course.

(MINI)
COURT MASTER (SH)

(POOJA KOHLI)
COURT MASTER (NSH)